

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

1. Original Application No. 935/98
2. Original Application No. 952/98

New Delhi, this the 28th day of October, 1998.

Hon'ble Mr. S.R. Adige, Vice-Chairman (A)  
Hon'ble Dr.A.Vedavalli, Member (J)

OA No. 935/98

Shri Joginder Kumar,  
S/o Shri Ganga Ram,  
R/o 337/2, Opp. Health Centre  
Master Colony, Tughlakabad Village,  
New Delhi-110 064.

...Applicant

(By Advocate Shri K.L. Bhandula)

-Versus-

1. Union of India through  
Secretary,  
Ministry of Home Affairs,  
North Block,  
New Delhi-110 001.

2. The Director,  
Intelligence Bureau,  
North Block,  
New Delhi-110 001.

3. The Assistant Director,  
Intelligence Bureau,  
R.K. Puram,  
New Delhi-110 066.

...Respondents

(By Advocate Shri Rajeev Bansal)

2. OA No. 952/98

Shri S.C. Singh,  
S/o Shri Hoshia Singh,  
R/o D-265, Ali Vihar,  
Badarpur,  
New Delhi.

...Applicant

(By Advocate Shri K.L. Bhandula)

-Versus-

1. Union of India through  
Secretary,  
Ministry of Home Affairs,  
North Block,  
New Delhi-110 001.

2. The Director,  
Intelligence Bureau,  
North Block,  
New Delhi-110 001.

3. The Assistant Director,  
Intelligence Bureau,  
R.K. Puram,  
New Delhi-110 066.

... Respondents

(By Advocate Shri Harvir Singh, proxy for Shri S.M.  
Arif, Advocate)

(9)

**O R D E R (ORAL)**

**Hon'ble Mr. S.R. Adige, Vice-Chairman (A):**

As these two OAs involve common question of law and fact, they are being disposed of by this common order.

2. We have heard counsel for both sides in both OAs.

3. With their consent, we dispose of these OAs with a direction to the respondents to extend the benefits contained in order dated 29.1.96 in OA-1030/95 - Shri S.S. Tokas vs. Union of India and Others readwith order dated 26.4.96 in RA-57/96 to the applicants in both the OAs.

4. Both the OAs are disposed of as above.  
No costs.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)

S. R. Adige

(S. R. Adige)  
Vice-Chairman (A)

Sanju